

ITEM NO.4

COURT NO.1

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s) .3577-3590/2025

BAR COUNCIL OF INDIA

Petitioner(s)

VERSUS

PRAHLAD SHARMA & ANR.

Respondent(s)

FOR ADMISSION
IA No. 329341/2025 - STAY APPLICATION

Date : 09-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
 HON'BLE MR. JUSTICE JOYMALYA BAGCHI
 HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) Mr. Manan Kumar Mishra, Sr. Adv.
 Mr. Guru Krishna Kumar, Sr. Adv.
 Mr. S Prabakaran, Sr. Adv.
 Mr. Apurba Kumar Sharma, Sr. Adv.
 Dr. Ram Sankar, Adv.
 Ms. Anjul Dwivedi, Adv.
 Mr. Saurabh Tiwari, Adv.
 Mr. Maheswaran Prabakaran, Adv.
 Mr. Vishesh Goel, Adv.
 Mr. S Anand, Adv.
 Mr. Sushant Singh, Adv.
 Mr. Ashwin K. Adv.
 For M/S. Ram Sankar & Co, AOR

For Respondent(s) Mr. C.S. Rathor, Adv.
 Mr. Pramod Kumar Singh, Adv.
 Ms. Nitu Vashisht, Adv.
 Ms. Dipika Malhotra, Adv.
 Mr. Sanjeev Kumar Rajput, Adv.
 Mr. Vikram Kumar, Adv.

**UPON hearing the counsel the Court made the following
 O R D E R**

1. Heard learned Senior Counsel for the petitioner.
2. Issue notice, returnable on 20.02.2026.
3. Let the other State Bar Councils and private respondents be served through dasti notice for the date fixed.

4. Meanwhile, further proceedings pending before different High Courts shall remain stayed.

5. We are informed that W.P. Nos.29216/2025, 30019/2025 and 30063/2025 filed before the High Court of Andhra Pradesh, transfer whereof has been sought by the petitioner-Bar Council of India through the instant petitions, have been finally decided by the High Court *vide* order dated 05.01.2026. In the interest of ensuring uniformity in respect of the law applicable on the issues raised in the subject cases, that common order shall remain stayed.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR